

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

**ABSTRACT**

**PUBLIC SERVICES – T.J.M.S.S. – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

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**ROC.No. 924/2019 - C.1.**

**Dt.13-09-2019**

**NOTIFICATION No. 06/2019. C –1.**

The High Court for the State of Telangana, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26 of the Telangana Judicial Ministerial and Subordinate Service Rules, 2018 and all other powers enabling thereto, is pleased to order the following **transfers and postings: -**

**I**

**Sri A. Sesha Talpa Sayi**, Paper Promotee from the Unit of the District Judge, Nizamabad, is transferred and posted as Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar (post kept vacant).

**Sri K.V.Prabhakara Rao**, Paper Promotee from the Unit of the Chief Judge, City Small Causes Court, Hyderabad, is transferred and posted as Chief Administrative Officer, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District (post kept vacant).

**Smt. M. S. Padmini**, Chief Administrative Officer, Special Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda, is transferred and posted as Chief Administrative Officer, Special Sessions Court for fast tracking the cases relating to Atrocities against Women at Sangareddy, Medak District (post kept vacant).

- i) Sri A.Sesha Talpa Sayi, Sri K.V.Prabhakara Rao and Smt. M. S. Padmini shall handover charge of their posts to the Senior Superintendent / immediate juniors of their courts immediately on receipt of these orders and take charge of their new post.
- ii) The District Judges, Nizamabad, Nalgonda and Chief Judge, City Small Causes Court, Hyderabad, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.

## II

**Sri Mohd. Imtiazuddin Siddiqui**, Chief Administrative Officer, Family Court-cum- VI Addl. District & Sessions Court, Karimnagar, is transferred and posted as Chief Administrative Officer, Special Court for trial of cases under Economic Offences-cum-VIII Addl. MSJ-cum-XXII Addl. Chief Judge, Hyderabad (post kept vacant).

**Smt. C. Ramana Kumari**, Chief Administrative Officer, VI Additional District & Sessions Court, Siddipet, Medak District, is transferred and posted as Chief Administrative Officer, XXVII Addl. Chief Judge, City Civil Court, Secunderabad (post kept vacant)

**Sri A. Venkateswarlu**, Chief Administrative Officer, Family Court-cum-VI Addl. District & Sessions Court, Khammam, is transferred and posted as Chief Administrative Officer, Principal District Court, Khammam (post kept vacant).

**Smt. B. Saroja**, Chief Administrative Officer, Special Sessions Court for trial of Atrocities against Women, Khammam, is transferred and posted as Chief Administrative Officer, Family Court-cum-VI Addl. District & Sessions Court, Khammam vice Sri A. Venkateswarlu transferred.

- i) Sri Mohd. Imtiazuddin Siddiqui, Smt. C. Ramana Kumari, Sri A. Venkateswarlu and Smt. B. Saroja shall handover charge of their posts to the Senior Superintendent / immediate junior of their courts immediately on receipt of these orders and take charge of their new posts.
- ii) The District Judges, Karimnagar, Medak at Sangareddy and Khammam, are hereby directed to relieve the individuals forthwith on receipt of these orders to enable them to join in their new posts and report compliance.
- iii) Smt.B.Saroja, after assumption of charge as Chief Administrative Officer, Family Court-cum-VI Addl. District & Sessions Court, Khammam, she will be in full additional charge of the post of Chief Administrative Officer, Special Sessions Court for trial of Atrocities against Women, Khammam, until further orders.

The Unit Officers concerned are hereby directed not to entertain any application for leave from the individual concerned. The above individuals are also hereby informed that representation for retention in the present post or any change in the above postings will not be entertained.

The Unit Officers are further directed to send the joining reports of the individuals to this Registry.

**Note:- Smt. M. S. Padmini, Sri Mohd. Imtiazuddin Siddiqui and Smt. C. Ramana Kumari, Chief Administrative Officers are not entitled to draw T.A. and D.A. etc., since they are transferred at their request.**

ND 13/9/19  
REGISTRAR (ADMN.).

To

1. The **Individuals (Through the concerned Unit Heads)**.
2. The Chief Judge, City Civil Court, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. The District Judges, Nalgonda, Nizamabad, Khammam, Karimnagar, and Medak at Sangareddy.
5. The Special Judge for trial of cases under Economic Offences-cum-VIII Addl. MSJ-cum-XXII Addl. Chief Judge, Hyderabad.
6. The Judge, Family Court-cum- VI Addl. District & Sessions Court, Karimnagar.
7. The Judge, Family Court-cum-VI Addl. District & Sessions Court, Khammam.
8. The VI Additional District & Sessions Court, Siddipet, Medak District.
9. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Karimnagar.
10. The Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Nalgonda.
11. The Judge, Industrial Tribunal-cum-Labour Court-cum-VI Additional District & Sessions Court at Godavarikhani, Karimnagar District.
12. The Special Sessions Judge for fast tracking the cases relating to Atrocities against Women at Sangareddy, Medak District.
13. The Special Sessions Judge for trial of Atrocities against Women, Khammam.
14. XXVII Addl. Chief Judge, City Civil Court, Secunderabad
15. The Pay and Accounts Officer, Hyderabad.
16. The District Treasury Officer, Nalgonda, Nizamabad, Khammam, Karimnagar, and Medak at Sangareddy.
17. The Sub Treasury Officer, Siddipet, Godavarikhani.
18. The Registrar (IT)-cum-Central Project Coordinator, High Court for the State of Telangana, with a request to direct the concerned to upload the Notification in the High Court's Website.

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